

ê
SLP(C)No. 18609-18610 OF 2002

ITEM No.1 to 7
(Chamber Matters)

Court No. 5

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.Nos.5-6 in (In S.L.P.(C) Nos.18609-10/2002)

UNION OF INDIA

Petitioner (s)

VERSUS

HARI KISHAN GUPTA & ANR.

Respondent (s)

(Appln(s). for c/delay in filing the process fee/spare copies)

AND

I.A.Nos.3-4 (In S.L.P.(C) Nos.18816-17/2002)

(Appln(s). for c/delay in filing the process fee/spare copies)

I.A.Nos.3-4 (In S.L.P.(C) Nos.18614-15/2002)

(Appln(s). for c/delay in filing the process fee/spare copies)

I.A.Nos.14-26 (In S.L.P.(C) Nos.17789-17801/2002)

(Appln(s). for c/delay in filing the process fee)

I.A.No.2 (In S.L.P.(C)No.18608/2002)

(Appln(s). for c/delay in filing the process fee/spare copies)

I.A.No.1 (In S.L.P.(C) No.14901/2002)

(Appln(s). for c/delay in filing the process fee)

I.A.No.2 (In S.L.P.(C) No.18613/2002)

(Appln(s). for c/delay in filing the process fee/spare copies)

Date : 31/10/2002 These Applns. were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SYED SHAH MOHAMMED QUADRI

For Petitioner (s)

Mr. Satpal Singh, Adv.
for Ms. Sushma Suri, Adv.

Mr. Kuldip Singh, Adv.
Mr. R.S. Suri, Adv.

...2/-

.PA

-2-

For Respondent (s)

in SLP 14901/02: Ms. S. Janani, Adv. (N/P)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Delay is condoned.

.SP1
(N. Annapurna) (Jasbir Singh)
Court Master Court Master